

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.422/Del/2018  
Assessment Year : 2014-15**

**ACIT,  
Circle-4(1)  
New Delhi**

(Appellant)

**Vs. M/s. Ball Beverage Package (India)  
Pvt. Ltd. (Formerly Known as Rexam  
HTW Beverage Can (India) Pvt. Ltd.  
Nehru Place,  
New Delhi-110019  
PAN : AABCH7101B**

(Respondent)

Appellant by : Sh. M. Baranwal, Sr. DR  
Respondent by : None

Date of hearing : **12.03.2021**  
Date of pronouncement : **12.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the revenue for the assessment year 2014-15 is directed against the order of learned CIT(A)-38, New Delhi, dated 11.09.2017.

2. None appeared on behalf of the assessee at the time of virtual hearing. The assessee, vide its letter dated 05.03.2021, received by email, has

requested for dismissal of the appeal filed by Revenue and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for dismissal of the captioned appeal.
5. In the result, the appeal of the Revenue is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 12<sup>th</sup> March, 2021.

Sd/-

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

*Binita*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi